

However, their calls are attended by their personal staff in such cases. They are required to be available between 3-4 p.m. every day in their offices for meeting the public without prior appointment.

[*Translation*]

Assistance to Junior Advocates

3998. SHRI VIJAY KUMAR YADAV : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government propose to enact some Central legislation for providing assistance to junior advocates to improve their economic condition and if so, the details thereof ; and

(b) whether it is also a fact that junior advocates throughout the country have been demanding for a long time the introduction of a welfare scheme and financial assistance from Government and if so, Governments reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) Under sections 6 and 7 of the Advocates Act, 1961 the State Bar Councils and the Bar Council of India respectively are empowered to constitute one or more funds for the purpose of giving financial assistance to organise welfare schemes for the indigent, disabled or other Advocates. At present no fresh proposal for legislation is under consideration of the Government.

(b) Government is aware of demands made on behalf of junior Advocates for providing them assistance in several aspects. Government is considering to appoint a committee to make in-depth study into the matters relating to social security of the members of the bar.

[*English*]

Equity Structure in Joint Sector Projects

3999. SHRI SOMNATH RATH : Will the Minister of INDUSTRY AND

COMPANY AFFAIRS be pleased to state :

(a) whether some State Government enterprises are found guilty of violation of the Central guidelines regarding equity structure in joint sector projects ;

(b) if so, the action taken against such State Government enterprises ; and

(c) the details of such enterprises ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIE MOHAMMAD KHAN) : (a) to (c) : Government have issued guidelines regarding the pattern of shareholding and disposal of equity holdings in projects, promoted by State Industrial Development Corporations for setting up projects in the Joint Sector. Wherever, a proposal is received from any State IDC for amendment of a letter of intent or industrial licence, in favour of a Joint Sector Project, it is considered in accordance with the prescribed guidelines.

Freezing of Telephone Exchange in Delhi

4000. SHRI NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether some telephone exchanges in Delhi Telecom. Circle have been frozen and any new connection/shifting of telephone connections of such exchanges have been stopped ;

(b) if so, the names of these Exchanges and the date from which these have been frozen and the likely date by which these would be defrozen ;

(c) whether any relief is possible or has been granted for emergency purposes and the connection/shifting allowed in such Exchanges during the period these were frozen ; and